### COURT - I IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

# IA NO. 677 OF 2017 IN DFR NO. 631 OF 2017

### Dated: 14<sup>th</sup> September, 2017

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson Hon'ble Mr. I.J. Kapoor, Technical Member

#### In the matter of :

Eastern India Powertech Limited				Appellant(s)
	Vs.			
Assam Electricity Regulatory Comn	nissio	n & Anr.		Respondent(s)
Counsel for the Appellant(s)	:	Mr. K. Ve	01	Sr. Adv.
		Mr. Aditya		
		Mr. Pares	h Lal	
		Mr. Priyar	nk Ladoia	a
Counsel for the Respondent(s)	:			

# <u>ORDER</u>

#### IA NO. 677 OF 2017 (Appl. for condonation of delay in refiling the appeal)

There is 168 days' delay in re-filing this appeal. In this application, the Applicant/Appellant has prayed that delay in re-filing may be condoned.

We have heard learned counsel for the Appellant and perused the explanation offered for the delay in re-filing the appeal. We find the explanation to be acceptable. Sufficient cause has been made out. Hence, delay in re-filing the appeal is condoned. Application is disposed of.

Registry is directed to number the appeal and list the matter for admission on <u>09.10.2017.</u>

# (I. J. Kapoor) Technical Member

(Justice Ranjana P. Desai) Chairperson